

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - II  
CHENNAI

(11)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18.09.2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : MA/999/2019  
PETITION NUMBER : IBA/138/2019  
NAME OF THE PETITIONER(S) : ALLAHABAD BANK  
NAME OF THE RESPONDENT(S) : L&T HALOL SHAMLAJI TOLLWAY LTD  
UNDER SECTION : 22(3)(b) OF IBC

| S.No. | NAME (IN CAPITAL) | DESIGNATION            | SIGNATURE |
|-------|-------------------|------------------------|-----------|
|       |                   | REPRESENTATION BY WHOM |           |

1. AANCHAL

Counsel for  
Applicant  
**ORDER**

*[Signature]*

On the application moved by the Financial Creditor (Allahabad Bank) holding 15.39% voting share in the CoC stating that CoC passed a resolution for replacement of IRP namely Mr.Anil Kumar Birla with Mr.S.Rajendran as Resolution Professional, in the CoC meeting held on 05.09.2019 with an approval of 100% voting, this Bench hereby forwards the name of this Resolution Professional to the IBBI for its confirmation within ten days hereof.

Accordingly, the **Registry** is hereby directed to forthwith communicate this order to IBBI for confirmation.

List this application on 27.09.2019.

*sd*  
(S.VIJAYARAGHAVAN)  
Member (Technical)

*sd*  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)